

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'G' BENCH,
NEW DELHI

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA No.1311/DEL/2016
[A.Y 2008-09]

ITO
Ward - 52 (3)
New Delhi

Vs. Mr. Ashish Kumar Gupta
4834/24, Ansari Road
Darya Ganj
New Delhi -110006

[Appellant]

PAN No. AAIPG2710K
[Respondent]

Appellant by : Sh. H. K. Choudhary, CIT DR.
Respondent by : None

Date of Hearing : 20.02.2020
Date of Pronouncement : 20.02.2020

ORDER

PER N. K. BILLAIYA, AM:

This appeal by the revenue is preferred the order of the CIT(A)-18, New Delhi dated 21.12.2015 pertaining to A.Y.2008-09.

2. A perusal of the grievance of the revenue shows that the tax effect would be less than Rs.50 lacs and hence this appeal has to be dismissed in the light of the CBDT Circular No.17.2019 dated 08.08.2019.

3. Needless to mention the revenue may approach the Tribunal should it feel that the said circular does not apply to this appeal.

4. In the result, the appeal filed by the revenue is dismissed.

Order pronounced in the open court on 20.02.2020.

Sd/-
[SUCHITRA KAMBLE]
JUDICIAL MEMBER

Sd/-
[N.K. BILLAIYA]
ACCOUNTANT MEMBER

Dated: 20.02.2020

Neha

Copy forwarded to:

1. Appellant
2. Respondent
3. CITi
4. CIT(A)
5. DR

Asst. Registrar
ITAT, New Delhi

Date of dictation	20.02.2020
Date on which the typed draft is placed before the dictating Member	20.02.2020
Date on which the typed draft is placed before the Other member	20.02.2020
Date on which the approved draft comes to the Sr.PS/PS	20.02.2020
Date on which the fair order is placed before the Dictating Member for Pronouncement	20.02.2020
Date on which the fair order comes back to the Sr. PS/ PS	20.02.2020
Date on which the final order is uploaded on the website of ITAT	20.02.2020
Date on which the file goes to the Bench Clerk	20.02.2020
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	